

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.
CAMP AT AURANGABAD

ORIGINAL APPLICATION NO: 351/2001

WEDNESDAY the 5th day of DECEMBER 2001

CORAM: Hon'ble Shri S.R. Adige, Vice Chairman

Smt. Pushpa Vikaykumar Didwaniya
Residing at 34/35, Ravikiram
Gaurav Nagar Aurangabad Road,
Ahmednagar.

... Applicant.

V/s

1. The Director
C.R.D.E. Vahannagar
Ahmednagar

2. The Scientific Advisor
to the Ministry of Defence
DRDO Organisation,
Ministry of Defence
New Delhi.



3. The Defence Secretary
Ministry of Defence
Deptt. of Defence
Research and Development
New Delhi.

4. Deputy Secretary to the
Government of India,
Ministry of Defence
Deptt. of Defence Research
and Development, New Delhi.

... Respondents.

By Advocate Shri R.R. Shetty.

ORDER (ORAL)

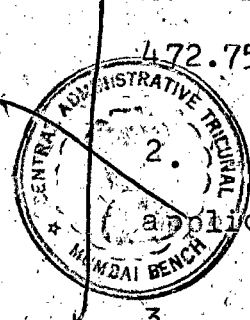
(Per S.R. Adige, Vice Chairman)

The applicant impugns respondents order dated 20.10.2000 and seeks compassionate appointment for her son.

2. Shri Shetty has drawn my attention to para 1 of the reply wherein it has been stated that the widow of the deceased employee, and the applicant herein has

...2...

received a sum of Rs. 6,20,563/- as terminal benefits and is also in receipt of monthly pension to the tune of Rs. 4062/- plus 43 % D.A. The applicant's husband had also a well constructed building admeasuring 472.75 sq.ft. at Ahmednagar.



2. These contention have not been denied by the applicant in any rejoinder.

3. Under the circumstances, the respondents cannot be faulted in holding that the applicant's claim for compassionate appointment for her son is not a deserving one.

4. The OA is dismissed accordingly. No costs.

S.R. Adige
(S.R. Adige)
Vice Chairman

NS

dist
to Appellate Tribunal (s)
on 24/1/02

NS

M.P./No: 264/02

For Recall the
order dtd. 5/12/01
framed on 12/1/02

2/1/02